

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI.

Original Application no.1515 of 1988

Dr. T.K.Sarkar

.vs..

Union of India & other

O.A. No.1515/88

18.1.89/

Hon.Ajay Johri- AM  
Hon.G.S.Sharma- JM

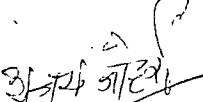
Heard Sri P.L.Mimroth for the applicant and Sri Ramji Srinivasan, learned counsel for the applicant. In this application, the relief sought were that at the entire proceedings of the Selection Committee held on 21.7.88 in connection with selection for the post of Project Director, Water Technology, IARI, New Delhi be quashed and that Agricultural Recruitment Board may be directed to conduct a fresh process of recruitment to this post on the basis of original qualifications prescribed as per the various requirements of the post and by constituting an appropriate selection committee consisting of Experts from concerned areas from Agricultural Engineering, Agronomy/Soil Science with specialisation in water management/irrigation/drainage. The learned counsel for the respondents has produced before us a letter issued on 6th January, 1989 No.1(91)/88-Law ~~only~~ on the subject of this O.A. which was filed by the applicant Dr.T.K.Sarkar. On behalf of the respondents, it has been mentioned that Council has decided not to appoint any one to the post of Project Director S-5, Water Technology Centre, IARI, New Delhi on the basis of the impugned selection and that the post is going to be re-advertised. It was also stated by the learned counsel for the respondents that process for recruitment of New selection would be based on original qualifications and proper constitution of Selection Committee which shall include experts from various fields. In view of this submission made before us, we feel that as far as this O.A. is concerned, nothing survives. This O.A. is accordingly dismissed as having become infructuous without

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any orders as to costs.

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Member (J)

  
Member (A)

Dt/-18.1.89/  
Shahid.